

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00149/2017 in OA/310/01200/2017

Dated Monday the 18th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

1.M.Mohamed Askar Ali,
2.M.Jameel Basha,
3.R.Thomas Kumar,
4.S.Murugan.Applicants/Applicants

By Advocate M/s. Akbar Row

Vs

1.Ms. Vanaja K. Sarana,
Chairperson,
Central Board of Excise & Customs,
Ministry of Finance, Department of Revenue,
North Block, New Delhi 110001.

2.Mr. C.P.Rao,
Principal Chief Commissioner of
GST & Central Excise,
Cadre Controlling Authority, Chennai Zone,
26/1, Mahatma Gandhi Road,
Nungambakkam, Chennai 600034.Respondents/Respondents

By Advocate Mr. T. R. Senthilkumar

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

This CP has been filed alleging wilful disobedience of the order of this Tribunal in OA 1200/2017 dt. 26.07.2017 by the respondents. Notices were issued to the respondents.

2. When the matter is taken up for hearing, it is submitted that a detailed speaking order had been passed by the respondents on 07.02.2019. A copy of the same is also produced which is taken on record.

3. There is no objection by the learned counsel for CP applicants to close the CP but he seeks liberty to the applicants to approach this Tribunal in a separate OA, if aggrieved.

4. In view of the above, CP is closed with liberty to the applicants as sought. Notices discharged.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

18.02.2019

SKSI